

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**Contempt Petition No. 142 of 2005 in
Original Application No. 748 of 2004**

Thursday, this the 07th day of August 2008

**Hon'ble Mr. Justice A.K. Yog, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)**

Amar Deo, aged about 66 years, S/o Hari, R/o Village Madhopur, P.O. Dabharia Kamalpur, District Chandauli.

Applicant

By Advocate Sri K.K. Mishra

Vs.

1. R. Vijoy Mohan, Divisional Railway Manager, East Central Railway, Mugalsarai, Chandauli.
2. Manoj Kumar, Senior Divisional Personnel Officer, East Central Railway, Mugalsarai, Chandauli.

Opposite Parties

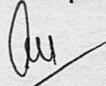
By Advocate Sri D.S. Shukla

O R D E R

By Justice A.K. Yog, Member (J)

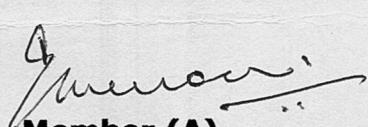
M.A. No. 124 of 2008 with the prayer to revive the present Contempt Petition. Heard counsel for the parties. Contempt Petition is revived (in view of Tribunal Order dated 27.02.2006 and subsequent order dated 02.04.2008 whereby notice was issued on the said application.

2. The opposite party had put ^{Qd} ^{lie} th their appearance through Sri D.S. Shukla, Standing Counsel engaged by the Railway Board. We wish to place on record the appreciation of assistance offered by Sri D.S. Shukla, Advocate in this case particularly. In as much as he appreciated the gravity of situation, extending his good efforts and within the span of 48 hours ensured compliance of the Order of this Tribunal by placing before it A/c Payee cheque ^{Qd No. 473308 (4)} in favour of Sri Amar Deo/applicant for Rs.64,015/- only dated 06.08.2008 drawn on State Bank of India, Mugalsarai. Calculations are also being given. Alongwith the said cheque, he has also placed the Pension Payment Order (PPO). Sri K.K. Mishra has accepted the said cheque and PPO in original in our

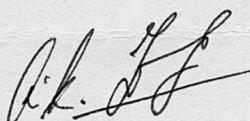


presence. He is directed to give receipt today during the Court hours. Photocopy of said cheque and P.P.O. shall be retained in the record of this Contempt Petition. Sri K.K. Mishra shall ensure that the aforesaid Cheque/PPO be transmitted to the applicant/Amar Deo as early as possible.

3. In view of the above observation, Contempt Petition stands disposed of finally. Notices issued to the respondents stand discharged and case is consigned to record. It is made clear that in case applicant found that payment made to him is not as per rules, he is free to raise his grievance through proper channel.



Member (A)



Member (J)

/M.M/